

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT - II

Item No. 212
(IB)-718(ND)2019
IA/3745/2020

IN THE MATTER OF:

GP Petroleum Ltd.

...Applicant/Petitioner

Versus

M/s. VCRM Petrochemicals Pvt. Ltd.

...Respondent

SECTION : U/s 9 of IBC, 2016

Order Delivered on 14.09.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Rishi Singhal, Mr. Deepak Bansal for RP

ORDER

IA-3745/2020: Counsel for the Resolution Professional is present. It is on record that the CoC has passed a resolution for extension of CIRP period on 13th March, 2020. The Counsel for RP is approaching this authority for extension of the CIRP at this belated stage. Thereafter, nothing is known about the progress of the CIRP. In view of the above, the Counsel for the Resolution Professional is directed to place the entire status of the CIRP before the CoC within a week for further consideration. The Resolution Professional will than file a supplementary Affidavit indicating the decision of the CoC regarding the proposed extension of the CIRP. List the matter on 30th September, 2020.

- Sd -

(L. N. GUPTA)
MEMBER (T)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)